## **CENTRAL ELECTRICITY REGULATORY COMMISSION**

File No. L-1/268/2022/CERC

Dated 26.05.2023

## PUBLIC NOTICE

Subject: Terms and Conditions of Tariff for the period commencing from 1<sup>st</sup> April, 2024 – Approach Paper thereof.

Sir,

The Central Electricity Regulatory Commission has been vested with the powers of tariff determination and framing of regulations. Under section 79 of the Electricity Act 2003, in conjunction with section 62, the Commission has been conferred upon to discharge, inter-alia, the functions of regulating the tariff of generating companies owned or controlled by the Central Government; regulating the tariff of generating companies other than those owned or controlled by the Central Government, if such generating companies enter into or otherwise have a composite scheme for generation and sale of electricity in more than one State; regulating the inter-State transmission of electricity; and determining tariff for inter-State transmission of electricity;

2. The current tariff period will come to an end on March, 31<sup>st</sup> 2024. The process has been initiated for laying down the terms and conditions of the tariff for the next control period. The terms and conditions of the tariff aim to support investors in power sector while also protecting the interest of consumers. In view of the new developments, including high penetration of RE, and challenges faced by the sector and the changing financial scenario, there is a need to give a fresh look into the assumptions and factors to be considered while framing the terms and conditions of tariff. The enclosed document has been prepared for consultation and to solicit the views of stakeholders, various players in the electricity industry, and members of the public on the different aspects of tariff determination.

3. While deciding the principles and methodologies to be adopted for tariff determination during the next tariff period commencing on 1.4.2024, the Commission would take a view on the various issues after receiving the suggestions/feedback of the stakeholders, electricity industry players etc. Comments/suggestions may also be submitted on any other issues not covered in the Approach Paper, but have bearing on the terms and conditions of the tariff.

4. It is clarified that the discussion in the Approach Paper does not represent the views of the Commission, its Chairperson or individual Members.

5. Comments and suggestions on the Approach Paper are invited (3 hard copies
+ soft copy) so as to reach the Commission's office by 15<sup>th</sup> July 2023. Soft copy
may be mailed at: tariff-reg@cercind.gov.in

-/-(Harpreet Singh Pruthi) Secretary

Encl: As Above